

ITEM NO.301

COURT NO.1

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SMW (C) No(s). 9/2024

IN RE: REMARKS BY HIGH COURT JUDGE DURING COURT PROCEEDINGS

Date : 20-09-2024 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s)

By Courts Motion

For Respondent(s)

Mr. R. Venkataramani, Attorney General for India
Mr. Tushar Mehta, Solicitor General

UPON hearing the counsel the Court made the following
O R D E R

- 1 The attention of the Court has been drawn to media reports pertaining to certain comments which have been made by a Judge of the High Court of Karnataka, Justice V Srishananda, during the conduct of judicial proceedings.
- 2 We have requested the Attorney General for India and the Solicitor General to assist this Court.
- 3 At this stage, we request the Registrar General of the High Court of Karnataka to submit a report to this Court after seeking administrative directions of the Chief Justice of the High Court of Karnataka, in regard to the subject matter which has been referred to above.

- 4 This exercise may be carried out in the next two days and a report be submitted to the Secretary General of this Court, in the meantime.
- 5 List the proceedings on 25 September 2024 at 10.30 a.m.

(SANJAY KUMAR-I)
ADDITIONAL REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR